

(12)

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

CP 178/2004
OA 622/2003

New Delhi, this the 13th day of January, 2006

**Hon'ble Shri V.K. Majotra, Vice-Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)**

Jagan Lal Koli
S/o Shri Ganga Ram
R/o F-294/5, Sector 12
Vijay Nagar, Ghaziabad (UP).

...Petitioner

(By Advocate Shri Yogesh Sharma)

V E R S U S

1. Shri Devinder Rai, FA and CAO (W&S)
Northern Railway, Baroda House
New Delhi.
2. Shri S.P. Virdi, Dy. CAO (W&S)
Northern Railway, Baroda House,
New Delhi.

...Respondents

(By Advocate Shri VSR Krishna)

O R D E R (ORAL)

Shri Shanker Raju,

Learned counsel for the respondents makes a statement at bar that in the event stay is not granted on 23.4.2006, directions of the Tribunal would be implemented within two weeks from 23.4.2006.

2. With the above undertaking, CP stands disposed of. Notices are discharged. Liberty is granted to the applicant to revive the same at appropriate stage, if he is still aggrieved.

S. Raju
(Shanker Raju)

Member (J)

/vikas/

V.K. Majotra
(V.K. Majotra)

Vice-Chairman (A)